



सत्यमेव जयते

***The Gauhati High Court, At Guwahati***

[ THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM & ARUNACHAL PRADESH ]

***Cause List***





Published under the authority of Hon'ble The Chief Justice





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# NOTICE

IT IS FOR INFORMATION OF ALL CONCERNED THAT THE HEARING MATTERS OF THE FOLLOWING BENCHES WILL BE TAKEN UP BY THE HON'BLE JUDGES SHOWN AGAINST EACH BENCH FOR THE PERIOD INDICATED BELOW.

	<b>BENCH</b>	<b>NAME OF THE JUDGES</b>	<b>PERIOD</b>
	<b>[ DIVISION BENCH-I ] [ COURT NO. 1 ]</b>  <b><i>This Bench will take up matters pertaining to:</i></b> <ol style="list-style-type: none"><li><i>Writ Appeals other than Foreigner matters and matters pertaining to Board of Revenue.</i></li><li><i>Contempt Matters pertaining to Division Bench- I.</i></li><li><i>SARFAESI Act matters.</i></li><li><i>Income Tax Appeal.</i></li><li><i>Appeals under Companies Act.</i></li><li><i>PIL and Taken up matters.</i></li><li><i>Writ Petitions against Order of CAT.</i></li><li><i>Writ Appeal pertaining to service matters of Central Government Employees.</i></li></ol> <i>Along with any such matters as may be specifically directed to be listed.</i>	<b>HON'BLE THE CHIEF JUSTICE AND HON'BLE MR. JUSTICE KAUSHIK GOSWAMI</b>	<b>FROM</b> 10-03-2025 <b>TO</b> 13-03-2025
	<b>[ CIVIL BENCH- IV ] [ COURT NO. 2 ]</b>  <b><i>This Bench will take up matters pertaining to</i></b> <ol style="list-style-type: none"><li><i>Writ Petition (Civil) relating to Settlement by State Government etc. pertaining to Civil Bench -IV.</i></li><li><i>Residuary Writ Petitions pertaining to Civil Bench-IV.</i></li><li><i>Writ Petition (Civil) relating to Tax matters pertaining to Civil Bench -IV.</i></li><li><i>Writ Petition (Civil) under Labour and Industrial law etc.</i></li><li><i>Contempt matters Pertaining to Civil Bench-IV.</i></li></ol>	<b>HON'BLE MR. JUSTICE LANUSUNGKUM JAMIR</b>	<b>-DO-</b>
	<b>[ CRIMINAL BENCH ] [ COURT NO. 3 ]</b>  <b><i>This Bench will take up Matters pertaining to:</i></b> <ol style="list-style-type: none"><li><i>Bail matters pertaining to Special Acts.</i></li><li><i>Bail matters (Where punishment is more than 7 years).</i></li><li><i>Bail matters (Where punishment is less than or equal to 7 years).</i></li></ol>	<b>HON'BLE MR. JUSTICE MANASH RANJAN PATHAK</b>	<b>-DO-</b>

	<p><b>[ CIVIL BENCH-III ] [ COURT NO. 5 ]</b></p> <p><u><i>This Bench will take up Matters pertaining to:</i></u></p> <ol style="list-style-type: none"> <li>1. <i>Writ Petition (Civil) relating to State Govt. Employees.</i></li> <li>2. <i>Writ Petition (Civil) relating to Service in Local Bodies, Banks and PSU etc.</i></li> <li>3. <i>Writ Petition (Civil) relating to Service of Defence Personnel and Armed Forces.</i></li> <li>4. <i>Contempt matters Pertaining to Civil Bench-III.</i></li> </ol>	<p><b>HON'BLE MR. JUSTICE SUMAN SHYAM</b></p>	<p><b><i>-DO-</i></b></p>
	<p><b>[ DIVISION BENCH- II ] [ COURT NO. 6 ]</b></p> <p><u><i>This Bench will take up matters pertaining to:</i></u></p> <ol style="list-style-type: none"> <li>1. <i>Writ Petition (Civil) relating to Police and Army Actions.</i></li> <li>2. <i>Custodial Death.</i></li> <li>3. <i>Writ Petition(Foreigners Matters).</i></li> <li>4. <i>Writ Petition pertaining to Court Martial of defence personnel and armed forces.</i></li> <li>5. <i>Writ Appeal (Foreigners Matters).</i></li> <li>6. <i>Writ Appeal pertaining to matters of Board of Revenue.</i></li> <li>7. <i>Contempt matters pertaining to Division Bench-II.</i></li> </ol> <p><i>Along with any such matters as may be specifically directed to be listed.</i></p>	<p><b>HON'BLE MR. JUSTICE KALYAN RAI SURANA AND HON'BLE MRS. JUSTICE MALASRI NANDI</b></p>	<p><b><i>-DO-</i></b></p>
	<p><b>[ SPECIAL DIVISION BENCH ] [ COURT NO. 8 ]</b></p> <p><u><i>This Bench will take up matters pertaining to:</i></u></p> <ol style="list-style-type: none"> <li>1. <i>Death Reference cases.</i></li> <li>2. <i>Criminal Appeal.</i></li> <li>3. <i>Criminal Appeal (J).</i></li> <li>4. <i>Confirmation of Decree of Divorce and Such Matrimonial Appeals arising out of orders/Judgments passed by Family Court.</i></li> <li>5. <i>Contempt matters pertaining to Special Division Bench.</i></li> <li>6. <i>Habeas Corpus matters.</i></li> </ol> <p><i>Along with any such matters as may be specifically directed to be listed.</i></p>	<p><b>HON'BLE MR. JUSTICE SANJAY KUMAR MEDHI AND HON'BLE MR. JUSTICE KAKHETO SEMA</b></p>	<p><b><i>-DO-</i></b></p>
	<p><b>[ CIVIL BENCH-III ] [ COURT NO. 10 ]</b></p> <p><u><i>This Bench will take up Matters pertaining to:</i></u></p> <ol style="list-style-type: none"> <li>1. <i>Writ Petition (Civil) relating to State Govt. Employees.</i></li> <li>2. <i>Writ Petition (Civil) relating to Service in Local Bodies, Banks and PSU etc.</i></li> <li>3. <i>Writ Petition (Civil) relating to Service of Defence Personnel and Armed Forces.</i></li> <li>4. <i>Contempt matters Pertaining to Civil Bench-III.</i></li> </ol>	<p><b>HON'BLE MR. JUSTICE SOUMITRA SAIKIA</b></p>	<p><b><i>-DO-</i></b></p>

	<p><b>[ CRIMINAL BENCH ] [ COURT NO. 11 ]</b></p> <p><u><i>This Bench will take up Matters pertaining to:</i></u></p> <ol style="list-style-type: none"> <li>1. Criminal Appeal.</li> <li>2. Criminal Appeal (J).</li> <li>3. Criminal Petition.</li> <li>4. Criminal Revision Petition.</li> <li>5. Tr.Petition(Crl.).</li> <li>6. Bail matters (where punishment is less than or equal to 7 years)(Including motion).</li> <li>7. Bail matters (where punishment is more than 7 years)(Including motion).</li> <li>8. W.P.(Crl.) Matters where punishment is more than 7 years(Other than Habeas Corpus matters)</li> <li>9. Contempt matters pertaining to Criminal cases.</li> </ol>	<p><b>HON'BLE MR. JUSTICE PARTHIVJYOTI SAIKIA</b></p>	<p><b><i>-DO-</i></b></p>
	<p><b>[ CIVIL BENCH-II ] [ COURT NO. 12 ]</b></p> <p><u><i>This Bench will take up matters pertaining to:</i></u></p> <ol style="list-style-type: none"> <li>1. Writ Petition (Civil) relating to service of Teacher of Provincialised Schools.</li> <li>2. Writ Petition (Civil) relating to Academic Matters.</li> <li>3. Writ Petition (Civil) relating to Academics Institutions.</li> <li>4. Contempt matters Pertaining to Civil Bench-II.</li> </ol>	<p><b>HON'BLE MR. JUSTICE ROBIN PHUKAN</b></p>	<p><b><i>-DO-</i></b></p>
	<p><b>[ CIVIL BENCH-I ] [ COURT NO. 14 ]</b></p> <p><u><i>This Bench will take up Matters pertaining to:</i></u></p> <ol style="list-style-type: none"> <li>1. S.A.O.</li> <li>2. R.S.A.</li> <li>3. F.A.O.</li> <li>4. MAC Appeal.</li> <li>5. M.F.A.</li> <li>6. Civil Revision Petition</li> <li>7. Civil Revision Petition(I/O)</li> <li>8. Testamentary Cases.</li> <li>9. Arbitration Appeal.</li> <li>10.Transfer Petition (Civil).</li> <li>11.LA Appeal.</li> <li>12.RERA Appeal.</li> <li>13.Matrimonial Appeal(arising out of order other than Family Courts)</li> <li>14.Contempt matters Pertaining to Civil Bench-I.</li> </ol>	<p><b>HON'BLE MR. JUSTICE DEVASHIS BARUAH</b></p>	<p><b><i>-DO-</i></b></p>
	<p><b>[ CIVIL BENCH-I ] [ COURT NO. 16 ]</b></p> <p><u><i>This Bench will take up matters pertaining to(Including fresh cases):</i></u></p> <ol style="list-style-type: none"> <li>1. MAC Appeal (including hearing on all days).</li> <li>2. M.F.A.</li> <li>3. Testamentary Cases.</li> <li>4. Arbitration Appeal.</li> <li>5. Contempt matters pertaining to Civil Bench-II and Civil Bench-III.</li> </ol>	<p><b>HON'BLE MRS. JUSTICE MARLI VANKUNG</b></p>	<p><b><i>-DO-</i></b></p>

	<p><b>[ CIVIL BENCH- V ] [ COURT NO. 17 ]</b></p> <p><u><i>This Bench will take up matters pertaining to</i></u></p> <ol style="list-style-type: none"> <li>1. <i>Writ Petition (Civil) relating to Settlement by State Government etc. pertaining to Civil Bench-V.</i></li> <li>2. <i>Writ Petition (Civil) relating to Land Matters.</i></li> <li>3. <i>Residuary Writ Petitions pertaining to Civil Bench-V.</i></li> <li>4. <i>Writ Petition (Civil) relating to Tax matters pertaining to Civil Bench -V.</i></li> <li>5. <i>Contempt matters pertaining to Civil Bench-V.</i></li> </ol>	<p><b>HON'BLE MR. JUSTICE ARUN DEV CHOUDHURY</b></p>	<p><b>-DO-</b></p>
	<p><b>[ CIVIL BENCH-I ] [ COURT NO. 18]</b></p> <p><u><i>This Bench will take up Matters pertaining to (Including fresh cases):</i></u></p> <ol style="list-style-type: none"> <li>1. <i>R.F.A.</i></li> <li>2. <i>S.A.O.</i></li> <li>3. <i>R.S.A.</i></li> <li>4. <i>F.A.O.</i></li> <li>5. <i>MAC Appeal.</i></li> <li>6. <i>M.F.A.</i></li> <li>7. <i>Civil Revision Petition</i></li> <li>8. <i>Civil Revision Petition(I/O)</i></li> <li>9. <i>Testamentary Cases.</i></li> <li>10. <i>Arbitration Appeal.</i></li> <li>11. <i>Transfer Petition (Civil).</i></li> <li>12. <i>LA Appeal.</i></li> <li>13. <i>RERA Appeal.</i></li> <li>14. <i>Matrimonial Appeal(arising out of order other than Family Courts)</i></li> </ol>	<p><b>HON'BLE MRS. JUSTICE SUSMITA PHUKAN KHAUND</b></p>	
	<p><b>[ CIVIL BENCH-IV AND V ] [ COURT NO. 20 ]</b></p> <p><u><i>This Bench will take up matters pertaining to:</i></u></p> <ol style="list-style-type: none"> <li>1. <i>Writ Petition (Civil) relating to Settlement by State Government etc. pertaining to Civil Bench-IV.</i></li> <li>2. <i>Residuary Writ Petitions pertaining to Civil Bench-IV.</i></li> <li>3. <i>Writ Petition (Civil) relating to Tax matters pertaining to Civil Bench -IV.</i></li> <li>4. <i>Writ Petition (Civil) under Labour and Industrial law etc.</i></li> <li>5. <i>Contempt matters Pertaining to Civil Bench-IV.</i></li> <li>6. <i>Writ Petition (Civil) relating to Settlement by State Government etc. pertaining to Civil Bench-V.</i></li> <li>7. <i>Writ Petition (Civil) relating to Land Matters.</i></li> <li>8. <i>Residuary Writ Petitions pertaining to Civil Bench-V.</i></li> <li>9. <i>Writ Petition (Civil) relating to Tax matters pertaining to Civil Bench -V.</i></li> <li>10. <i>Contempt matters Pertaining to Civil Bench-V.</i></li> </ol>	<p><b>HON'BLE MR. JUSTICE KARDAK ETE</b></p>	<p><b>-DO-</b></p>



**[ CRIMINAL BENCH ] [ COURT NO. 21 ]**

***This Bench will take up Matters pertaining to:***

- 1. Criminal Appeal.***
- 2. Criminal Appeal(J)***
- 3. Criminal Petition.***
- 4. Criminal Revision Petition.***
- 5. Tr.Petition(Crl.)***
- 6. Bail matters (where punishment is less than or equal to 7 years) (Including motion).***
- 7. Bail matters Pertaining to Special Acts (Including motion).***
- 8. W.P.(Crl.) matters pertaining to Special Acts(Other than Habeas Corpus matters).***

**HON'BLE MR. JUSTICE  
MRIDUL KUMAR KALITA**

***-DO-***